

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 109 of 2019

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

05/07.07.2020

Counsel for the petitioner is directed to remove the defect(s) as pointed out by the office within four weeks.

In the meantime, counsel for the State is directed to file counter-affidavit.

(ANANDA SEN , J)

anjali/-